

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 038.

Dated: 6 APR 1995

APPLICATION NO. 230 of 1995.

APPLICANTS: Sri.R.Shanmugam,Harihar.

V/S.

RESPONDENTS: The Secretary,Ministry of Railways,  
New Delhi and others.,

To

1. Sri.M.S.Anandaramu,Advocate,  
No.27,Chandrasekhar Complex,  
First Main,First Floor,  
Gandhinagar,Bangalore-560009.
2. Smt.M.V.Nirmala,Advocate,  
No.53, N.S.Iyengar Street,  
Seshadripuram,Bangalore-20.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal,Bangalore-38.

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Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 30-03-1995.

Issued on  
6/4/95  
A.

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*Shyam*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 230 OF 1995

THURSDAY, THIS THE 30TH DAY OF MARCH, 1995.

Mr. Justice P.K. Shyamsundar,

Vice-Chairman.

Mr. T.V. Ramanan,

.. Member (A)

R. Shanmugam,  
S/o V. Rajagopal, Aged about  
29 years, working as Inspector of Works  
(IOW), Office of the Deputy Chief  
Engineer (Construction), Davangere,  
Southern Railways and residing at  
C/o Venkateshwaran, IOW, No.23-B,  
Railway Quarters,  
Harihar.

.. Applicant.

(By Advocate Shri M.S. Anandaramu)

v.

1. The Union of India  
represented by its Secretary,  
Ministry of Railways,  
New Delhi.
2. The Chief Personnel Officer,  
Southern Railways, Madras.
3. The Chief Engineer, Southern  
Railways, Madras.
4. The Senior Personnel Officer,  
Southern Railways, Bangalore  
Cantonment, Bangalore.
5. The Chief Engineer, (Construction),  
Southern Railways,  
Bangalore Cantonment,  
Bangalore.
6. The Deputy Chief Engineer,  
(Construction), Southern Railways,  
Davangere.

.. Respondents.

(By Standing Counsel Smt. M.V. Nirmala)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard Mr. M.S. Ananda Ramu, learned counsel for the



applicant and Smt. N.V.Nirmala, learned Standing Counsel for the railway administration and propose to dispose of this application at the admission stage itself.

2. This is all about the Railway administration's reluctance to put back the applicant to his original position in Palghat division to which place he appears to have been so greatly attached. He wants to immediately go back to Palghat Division. He says, he was brought to Bangalore Division on the specific assurance that he would be sent back to his original position. According to him, the assignment given to him at Bangalore Division having been completed he wants the administration to honour its commitment by sending him back to Palghat Division.

3. We understand from the pleadings filed in this application on behalf of the administration that they are not averse to send back the applicant to Palghat division after the purpose for which he had been brought to Bangalore Division stood fulfilled. The department tells us and is also borne out from the counter statement filed herein that the project - Chitradurga gauge conversion - is now approaching completion and will probably be completed in the next couple of months and that thereafter the administration will be happy to send the applicant back to Palghat Division.

4. Sri Ananda Ramu submits that Chitradurga gauge conversion is already over on 31st October, 1994 and that as many as 21 surplus staff are here in Bangalore Division doing nothing.

5. Be that as it may, we direct the Railway administration to send the applicant back to Palghat division within 4 months from the date of this order, if not earlier. According to the Railway administration, the applicant occupies number one posi-

tion in the prospective transfer list. If that is so, within 4 months period dead line the applicant may be sent back to Palghat Division if not earlier.

6. Application is accordingly disposed off finally. No costs.

Sd/-

*W*  
MEMBER(A)

Sd/-

*U*  
VICE-CHAIRMAN.

**TRUE COPY**

*May 86/4/95*  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore

